

(Interruptions)

SHRI AJAY MUSHRAN: I have written to the Prime Minister. I have spoken to the Prime Minister. *(Interruptions)* There is urgent need for the Home Minister to make a statement. *(Interruptions)* It is not a State subject. *(Interruptions)* I.P.C. must be amended and provision must be made.

(Interruptions)

12.05 hrs

PAPERS LAID ON THE TABLE

[English]

Multi-State Cooperative Societies (Registration, Membership, Direction and Management, settlement of Disputes (Appeal and Revision) Amendment Rules, 1987

THE MINISTER OF AGRICULTURE (DR. G.S. DHILLON): I beg to lay on the Table a copy of the Multi-State Co-operative Societies (Registration, Membership, direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 566 (E) in Gazette of India dated the 12th June, 1987 under sub-section (3) of section 109 of the Multi-State Cooperative Societies Act, 1984, [Placed in Library. See No. LT-4578/87]

International Airports Authority of India (Gratuity) Amendment Regulations, 1986

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER): I beg to lay on the Table a copy of the International Airports Authority of India (Gratuity) Amendment Regulations, 1986 (Hindi and English versions) published in Notification No.

PERS/IR/115/1/82-Vol. VI in Gazette of India dated the 27th October, 1986 together with an explanatory note under sub-section (4) of section 37 of the International Airports Authority Act, 1971. [Placed in Library. See No. LT-4579/87]

Notification containing order re: supplies of fertilizers to be made by domestic manufacturers to various States/Union Territories and copy of report and review on the working of U.P. State Agra Industrial Corporation for 1980-81 and statement showing reasons for delay in laying it on the table

THE MINISTER OF AGRICULTURE (DR. G.S. DHILLON): Sir, on behalf of Shri Yogendra Makwana, I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 647 (E) (Hindi and English versions) published in Gazette of India dated the 7th July, 1987 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States/ Union Territories/Commodity Boards during the period from 1st April, 1987 to 30th September, 1987, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4580/81]
- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Uttar Pradesh Agro Industrial Corporation Limited, Lucknow, for the year 1980-81.
 - (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller

and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-4581/81]

FINANCIAL COMMITTEES-A REVIEW

[*English*]

SECRETARY-GENERAL: Sir, I beg to lay on the Table a copy each of the Hindi and English versions of the "Financial Committees (1986-87)-A Review.

12.06 hrs

SUPPLEMENTARY DEMANDS FOR GRANTS (PUNJAB), 1987-88

[*English*]

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Punjab for 1987-88.

ELECTION TO COMMITTEE

[*English*]

Animal Welfare Board

THE MINISTER OF AGRICULTURE (DR. G.S. DHILLON): I beg to move the following:-

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the animal Welfare Board for the next term commencing from the date of notification by the Government, subject to the other provisions of the

siad Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960 the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the next term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

The motion was adopted.

12.07 hrs.

BUSINESS ADVISORY COMMITTEE

[*English*]

Thirty Ninth Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): I beg to move:

"That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 7th August, 1987"

MR. SPEAKER: The question is:

"That this House do agree with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 7th August, 1987".

The motion was adopted

PROF. N. G. RANGA (Guntur): You have rushed through it. I congratulate you. But why not ask the members to submit their suggestions to the Business Advisory Committee where they can be considered because in between all these shoutings are going on?

MR. SPEAKER: Thank you, Sir.